

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**(IB)-1446(PB)/2018**

**IN THE MATTER OF:**

Bank of Baroda

.... Petitioner/Applicant

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016 (Liq.)**

**Order delivered on 15.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Applicant : Adv. Varun K. Chopra  
For the Respondent : Adv. Madhur Dhingra, Adv. Prabal Mehrotra,  
Adv. Sarvapriya Makkar, Adv. Rajat Srivastava,  
Adv. Atul Shanker Mathur, Adv. Prabal Mehrotra,  
Adv. Sarvapriya Makkar  
For Jindal S. Ltd. : Sr. Adv. Abhinav Vasisht, Adv. Savran Panda,  
Adv. Nikhil Mathur in IA-1446/2018  
For the Liquidator : Adv. Jasmeet Singh, Adv. Pushpendra S.  
Bhadoriya, Adv. Garvit Thukral a/w Mr. Harish  
Chander Arora (Liq.)  
Adv. Sumant Batra, Adv. Apoorva Chowdhury  
For the BoB : Adv. Sougat Singh  
For the Liquidator : Adv. Sumant Batra, Adv. Rohan V Saluja in IA-  
1126/2023

**ORDER**

**IA-1126/2023**

Arguments heard. Order reserved.

**CA-2588/2019, CA-267/2020, CA-1523/2020, IA-4457/2021,  
IA-825/2022, IA-2431/2022, IA-3342/2022**

List the matter with all these pending applications **on**  
**18.04.2023.**

-Sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-Sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

15.03.2023  
ANAND DUBEY